

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4795/2017

(Arising out of impugned final judgment and order dated 12-01-2017 in CRLA No. 2220/1982 passed by the High Court of Judicature at Allahabad)

SAGAR ALIAS SHIV SAGAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With IA 32105/2017 - FOR BAIL)

Date : 11-12-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Neeraj Kumar Jain, Sr. Adv.

Mr. Sanjay Singh, Adv.

Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. Samir Ali Khan, AOR

Mr. Sohaib Alam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having regard to the fact that the appellants are of more than 80 years of age, we suspend the sentence awarded to the appellants and release them on bail during the pendency of this appeal, on the terms and conditions that shall be imposed by the trial Court.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER